

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1739
ANSWERED ON:20.07.2004
INMATE IN TIHAR JAIL
Paraste Shri Dalpat Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are cases in which the high court had granted bail but the inmate in Tihar Jail could not be freed within the stipulated time due to non furnishing of the surety money;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY)

(a)&(b): On 15th July, 2004, there were 118 convicts/undertrials lodged in the Central Jail, Tihar who had been granted bail by the High Court of Delhi but could not be released because of their inability to furnish requisite surety bonds. However, the Hon`ble High Court normally does not stipulate any time limit for release of such prisoners.

(c): The cases of such prisoners, on their request, are taken up for waiving or reducing the amount of surety attached with the bail orders. The Delhi Legal Services Authority has also constituted a panel of advocates to represent the cases of such prisoners as cannot afford to hire their own lawyers.